

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.92/2017
IN
CP NO. 238/2016
RT CP No.13/Chd/CHD/2017**

Arun Kumar Agarwala

...Petitioner

Versus

M/s Swan Aluminiums Pvt. Ltd.

...Respondent

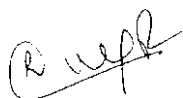
Present:: Mr.Yash Pal Gupta, Advocate for Petitioner.

None for Respondent.

As per office report the application in the format has been filed but it is still under scrutiny of the Registry as the same was filed on 14/07/2017. Office has also reported that only one set of the application has been filed and that too without annexures. The application is not even completely page marked. Learned counsel for petitioner submits that objections to be raised by the Registry shall be removed within three days. The Registry has not listed the application so far for the said reasons.

The Bench Officer has informed that inadvertently in the previous orders passed by this Bench RT CP No.26/Chd/CHD/2017 has been wrongly typed and that the correct No. is RT CP No.13/Chd/CHD/2017. The Ld. Counsel for the petitioner to make necessary correction in this regard in the aforesaid Company Application filed under Rule 11 of the NCLT Rules, 2016.

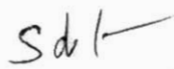
List the matter on 24.07.2017. The petitioner would also ensure compliance of the despatch of the copy of the application with the entire Paper Book to the Corporate Debtor at its latest address by Registered Post



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IN
CP NO. 238/2016
RT CP No.13/Chd/CHD/2017

-2-

/ Speed Post in terms of Section 7(2) of the Insolvency and Bankruptcy Code, 2016. Consequences of not making the compliance so far are left open.


(Justice R.P. Nagrath)
Member (Judicial)

July 18, 2017
Subbu